

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 1181 of 1997

Date of order : 9.2.2005

Present : Hon'ble Mr. Justice M.A.Khan, Vice-Chairman(J)
Hon'ble Mr. S.K.Naik, Administrative Member

A.V.KESAVA RAO & ORS.

VS.

UNION OF INDIA & ORS. (S.E.Rly)

For the Applicants : None

For the Respondents : None

O R D E R

Per Justice M.A.Khan, VC:

None of the parties is present. Even on the last date of hearing, nobody was present for the applicant. On the earlier dates also there was no appearance on behalf of the applicant. It seems that the applicant is no longer interested in prosecuting the O.A.

2. The O.A. is thus dismissed for default. No costs.

MEMBER(A)

VICE-CHAIRMAN(J)

(a) Sl No. of the "Appn
(b) Name of the applicant
(c) Dt. of presentation of application for copy
(d) No. of pages
(e) Copying fee charged/ urgent or ordinary.....
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